

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-46(PB)/2018

IN THE MATTER OF:

**Oriental Bank of Commerce
Vs
Allied Strips Ltd. & Ors.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 16.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**S.K. MOHAPATRA
Hon'ble Member (T)**

For the Petitioner(s) : Mr. Pankaj Dabral, Finance Manager

ORDER

Respondent Nos. 4 to 7 are performa parties as they are members of the consortium bank with the financial creditor-applicant.

On behalf of respondent Nos. 1 to 3 Mr. Pankaj Dabral, Finance Manager of the company has put in appearance. Reply, be filed within ten (10) days with a copy in advance to the other side.

Rejoinder, if any, be filed within five days with a copy in advance to the other side.

List for arguments on 07.02.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)